

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 49 OF 2004
IN
O.A. No. 3428 OF 2001

(2)

New Delhi, this the 11th day of February, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Dr. R.K. Srivastava,
Plastic Surgeon,
Dept. of Burns & Plastic Surgery,
Safdarjung Hospital,
New Delhi-110029.Applicant
(By Advocate : Shri S.K. Sinha)

Versus

1. J.V.R. Prasad Rao,
Secretary, Government of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Dr. S.P. Aggarwal,
Director General of Health Services,
(M.H. Section) Nirman Bhawan,
New Delhi-110001.
3. Dr. R.N. Salahn,
The Medical Superintendent,
Safdarjung Hospital
New Delhi-110029.

....Respondents

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) :

In view of the fact that by order dated 3.2.2004 respondents have been accorded further three months' time from 3.2.2004 for implementing the directions of this Court, learned counsel of the applicant in CP 49/2004 seeks and is allowed to withdraw CP 49/2004 with liberty as per law.

S. Raju
(SHANKER RAJU)

MEMBER (J)

V.K. Majotra
(V.K. MAJOTRA) 11.2.04
VICE CHAIRMAN (A)

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